

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

C.P. 55/2000
ORIGINAL APPLICATION NO: 342/2000

TRIBUNALS ORDER

DATED:20.11.2000

Heard Shri R.C. Kotiankar counsel for the applicant.
Shri R.R. Shetty counsel for the respondents.

2. This C.P. has been filed for proceeding against the respondents on the ground of non implementation of the order dated 30.6.2000 which reads as under:

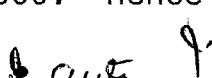
"Applicant by Shri R.C. Kotiankar. Respondents by Shri R.R. Shetty.

Applicant's counsel submits rejoinder. Arguments regarding vacation of the order passed.

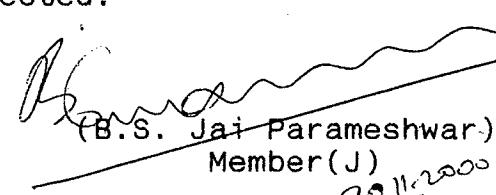
Order reserved."

3. Thereafter on 3.7.2000 the Tribunal passed the order modifying the order passed on 25.3.2000 and allowed the respondents to allot certain quarter subject to out come of the OA.

4. The C.P. is not filed against the order dated 3.7.2000. The C.P. cannot be proceeded with as no order was passed on 30.6.2000. Hence C.P.55/2000 is rejected.


(Ms. Shanta Shastry)
Member(A)

NS


(B.S. Jai Parameshwar)
Member(J)
20.11.2000

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI

ORIGINAL APPLICATION NO. 342 OF 2000

MONDAY, THE 26TH DAY OF FEBRUARY, 2001

SHRI JUSTICE ASHOK AGARWAL.
SMT. SHANTA SHAstry.

... CHAIRMAN
... MEMBER (A)

1. Radha Mohan Choudhary,
73/14, BARC Colony,
P.O. TAPP Boisar,
Dist. Thane.
2. Kiran R. Gupte,
74/3, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.
3. Rajendra Singh,
66/1, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.
4. M.L. Gupta,
66/2, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.
5. S.K. Mishra,
72/6, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.
6. U.A. Rajan,
72/7, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.
7. Vilas H. Patil,
A/71/07, BARC Colony,
P.O. TAPP, Boisar,
Dist. Thane.

... Applicants

By Advocate Shri R.C. Kotiankar

Vs.

1. Union of India
(Through Secretary to Govt. of India)
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M. Marg, Mumbai.

2. Director,
Bhabha Atomic Research Centre,
Central Complex, Trombay,
Mumbai-400 085.

3. Director,
Directorate of Estate Manager,
Dept. of Atomic Energy,
Vikram Sarabhai Bhavan,
Anushakti Nagar,
Mumbai-400 085.

4. Director,
General Services Organisation,
Bhabha Atomic Research Centre,
Tarapur Complex,
P.O. TAPP, Boisar,
Dist. Thane. Respondents

By Advocate Shri R.R. Shetty.

O R D E R (ORAL)

Shri Justice Ashok Agarwal. Chairman

By the present OA the applicants have interalia claimed allotment of B2 quarters. Shri R.R. Shetty learned counsel appearing on behalf of the respondents has placed for our perusal an order passed in January, 2001 whereby the applicants have been allotted "C" type and "D special" quarters which are 2 stages higher than the claim made by the applicants. The applicants have accepted the allotment and have occupied the same on 22nd December 2000 and 27th December, 2000. In view of this, in our view nothing now survives in the present OA. This is despite other prayers having been made in the OA which we do



not see it necessary to deal with in view of the aforesaid development. Present OA, in the circumstances, disposed of. No orders as to cost.

Shanta S

(SHANTA SHAstry)
MEMBER (A)

Agarwal

(ASHOK AGARWAL)
CHAIRMAN

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